

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Divison Bench)

Item No.-509
(IB)-793(PB)/2022
New IA-2909/2024

IN THE MATTER OF:

Siemens Financial Services Privatelimited

.....Applicant

Vs.

Reline Uv Asean Private Limited

.....Respondent

SECTION

U/s 95 (1) of (IBC)

Order delivered on 04.06.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,

HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA-2909/2024:-

This is an application filed by the Petitioner in (IB)-793(PB)/2022 under Rule 11 of NCLT Rules, 2016 seeking liberty to withdraw the Company Petition CP (IB) No. 793 (PB) of 2022. Heard Ld. Counsel on behalf of the Applicant. Liberty is granted to the Applicant to withdraw the Company Petition i.e. CP (IB) No. 793 (PB) of 2022 and the same is **dismissed as withdrawn**. With these observations, the present **IA is disposed off**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)